## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT NO.III

(IB)-208(ND)/2017

IN THE MATTER OF:

M/s. Lease Plan India Pvt. Limited

.....PETITIONER

Vs.

**ACPL HP Services Pvt. Limited** 

.... RESPONDENT

SECTION:

**Under Section 9 IBC Code 2016** 

Order delivered on 20.7.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/applicants : Mr. Sajad Sultan, Advocate

For the Respondent

<u>ORDER</u>

Learned Counsel for the applicant is present and states that he will file the tracking report along with affidavit of service in relation to notice of application served on the respondent Company and seeks some time for the same. A week's time is granted for the said purpose and by that time, the petitioner will also comply with all the other formalities as mandated under the provisions of IBC Act, 2016. -sd-

List on 28.7.2016.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 20.7.2017